APPLICATION FORM FOR SOVEREIGN GOLD BOND 2016 – Series II
(Put ☑ wherever required)

<table>
<thead>
<tr>
<th>Name of Receiving Office</th>
<th>Name of Branch:</th>
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</table>

**Mode of Subscription**
- [ ] Cash
- [ ] Cheque / DD
- [ ] Electronic Transfer

<table>
<thead>
<tr>
<th>Grams of Gold Applied for</th>
<th>Cheque / Demand Draft Drawn on (Name of the Bank &amp; Branch)</th>
<th>Cheque / Demand Draft No.</th>
<th>Dated</th>
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<tbody>
<tr>
<td>(In figures)</td>
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<td>(In words)</td>
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**Amount:** Rs. (in figures) (in words)

**PAN number if applicable**

**Applicant status:** Resident Individual [ ], Trusts[ ], Charitable Institution[ ], University [ ], others [ ]. Please specify: __________________________

**Applicant(s) Detail** (in block letters)

FIRST / SOLE APPLICANT’S NAME IN FULL,

SECOND APPLICANT’S NAME IN FULL,

Date of Birth (minor)

Password/Aadhar / PAN / TAN / Voter ID No. (any one of the above)

Guardian (in case of minor)

Password/Aadhar / PAN / TAN / Voter ID No. (any one of the above)

FIRST / SOLE APPLICANT’S / GUARDIAN’S ADDRESS IN FULL (DO NOT FILL IN NAME AGAIN)

**CONTACT DETAILS**

<table>
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<tr>
<th>Phone</th>
<th>Fax</th>
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</table>

**Email**

**BANK PARTICULARS FOR PAYMENT OF INTEREST WARRANT / REDEMPTION**

<table>
<thead>
<tr>
<th>Account Holder Name</th>
<th>Account No.</th>
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<table>
<thead>
<tr>
<th>Bank Name</th>
<th>Account No.</th>
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<tr>
<th>Branch Name / Address</th>
<th>IFSC Code</th>
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**Account Type**

- [ ] SB Account
- [ ] Current Account

**Nominee details- Nomination Form (as applicable) to be filled and attached**
**Depository participant details** (to avail of option to hold the bond in demat form)

Depository Name  □ NSDL  □ CDSL  (For NSDL, enter 8 digit dp ID followed by 8 digit client ID, For CDSL enter 16 digit client ID)

DP / Client ID

Declaraton: I/We hereby declare and undertake that (i) my/our aggregate investment in Sovereign Gold Bonds 2016 – Series II does not exceed 500 Grams during the financial year 2015-16 and (ii) the Information furnished in this application form is correct, (iii) I have read and understood the details of information for the investors as well as rights and duties of investors (copy attached). The agent/bank has explained the features of the scheme.

Signature
1st Applicant

Signature
2nd Applicant

Signature
Guardian

Date

Place

In case of thumb impression, attestation by two witnesses

Witnesses:
Name of 1st Witness

Name of 2nd Witness

Address

Address

Signature

Signature

H.U.F. declaration (mandatory, if applicant is Karta of HUF)

I, .............................................................., residing at the address given against First Applicant, do solemnly affirm that I am the Karta of the Hindu Undivided Family and as such have full powers to sell, endorse, transfer or otherwise deal in the Sovereign Gold bonds 2016 – Series II, standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (name of the HUF) ..............................................................

Place

Date

(Signature of the Karta with seal of HUF)

For Office use only

<table>
<thead>
<tr>
<th>Date of receipt of Application (DD/MM/YYYY)</th>
<th>BLA No.</th>
<th>CIF No.</th>
<th>Date of Credit to Govt. A/C (DD/MM/YYYY)</th>
<th>Nomination registered on (DD/MM/YYYY)</th>
<th>HUF declaration obtained (Y/N)</th>
<th>Total limit declaration obtained (Y/N)</th>
<th>NEFT/ECS mandate obtained (Y/N)</th>
<th>Any other information</th>
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<tr>
<td>Item</td>
<td>Sovereign Gold Bond 2016 – Series II</td>
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<td>1) Category of Investor</td>
<td>The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, trusts, charitable institutions and Universities.</td>
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<td>2) Limit of investment</td>
<td>Minimum subscription 2 Grams and Maximum investment 500 Grams per investor per annum.</td>
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<td>3) Date of Issue of bonds</td>
<td>Date of receipt of bond will be the same which is inscribed on the holding certificate.</td>
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<td>4) Forms of Bonds</td>
<td>De-mat and Physical.</td>
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<td>5) Interest Option</td>
<td>Half yearly Interval, will be served directly in to the account mentioned in the application form or in the Account linked with the Demat a/c.</td>
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<td>6) Post Maturity Interest</td>
<td>Post Maturity Interest is <strong>not payable.</strong></td>
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<td>7) Bank account</td>
<td>It is mandatory for the investors to provide bank account details to facilitate payment of interest/maturity value.</td>
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<td>8) Nomination Facility</td>
<td>The sole Holder or all the joint holders may nominate a maximum of two persons as nominee.</td>
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<td>9) Maturity period</td>
<td>8 years from date of issue.</td>
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<td>10) Premature redemption</td>
<td>On the coupon dates from the 5th year of issuance.</td>
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<td>11) Tradability</td>
<td>Trading of these bonds on exchanges/NDS-OM shall be notified.</td>
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<td>12) Loans from banks against the security of these bonds</td>
<td>The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.</td>
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<td>13) Application forms</td>
<td>Branches of all the scheduled commercial banks, designated Post offices and SHCIL.</td>
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Instructions for Investor/ Applicants

a) Application should be complete in all respects.
b) Incomplete applications may be rejected or delayed till full particulars are available.
c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
g) Nomination facility is not available in case the investment is on behalf of minor.
h) Please provide bank account details for receiving payment through Electronic mode.
i) Please notify the change of bank account, if any, immediately.
j) POST MATURITY INTEREST IS NOT PAYABLE.
k) Indicate your date of birth.

Rights of the Investors

a) Holding Certificate will be issued to the investor.
b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank A/c provided in the Application for or in through the A/c linked to the de-mat, as the case may be.
c) Application forms for investments under Sovereign Gold Bonds 2016 – Series II are available on the website at www.rbi.org.in/finmin.nic.in
d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
f) The nomination can be altered by registering a fresh nomination.
g) The existing nomination can be cancelled by a request to the Office of Issue.
h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.
In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer:- I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant